

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) and (b). The information is being collected and will be laid on the Table of Lok Sabha in due course.

Dr. K. B. Menon: May I know whether the Government agree with the findings of the Bihar Enquiry Committee that the standard of education in the basic schools in spite of the expenditure is not equal to the standard reached in the traditional school?

Dr. K. L. Shrimall: I do not know to which particular report the hon. Member is referring. There have been several investigations in Bihar itself. My information is that the standard in a basic school is superior to that of an ordinary traditional school.

Shri Nanjappa: In the assessment made regarding the income derived as a result of the craft introduced in the basic schools, what is the average income per school?

Dr. K. L. Shrimall: This information is not readily available.

Residential Accommodation for Army Officers

*1590. Shri Ayyakannu: Will the Minister of Defence be pleased to state the progress made in providing residential accommodation to the married officers in Army?

The Deputy Minister of Defence (Shri Raghuramaiah): Nearly 73% of married officers of the Army have been provided with married residential accommodation by Government.

Shri Ayyakannu: Is it not a fact that many officers are undergoing a lot of difficulties for want of accommodation?

Shri Raghuramaiah: It is so. The policy of the Government is to do as much as they can consistently with their financial circumstances.

Shri Bhakt Darshan: May I know if any provision has been made for this purpose in the Second Five Year Plan?

Shri Raghuramaiah: Provision made in the Plan for the allotment of resi-

dential accommodation for the Army alone, is Rs. 29.5 crores.

Shri S. M. Banerjee: May I know the total number of quarters constructed for other ranks during the last two years and what percentage of them have been provided with quarters?

Mr. Speaker: This question relates to married officers.

An Hon. Member: Married other ranks.

Mr. Speaker: Does not arise out of this question. Next question.

Ex-Servicemen's Welfare

+

*1591. { Shri B. S. Murthy:
Shri Warior:

' Will the Minister of Defence be pleased to state:

(a) what special provisions are made in the Second Five Year Plan to allocate more funds for the welfare of ex-servicemen;

(b) whether Government had received any representations in this matter from any of the ex-servicemen's organisations; and

(c) if so, whether Government propose to take any steps in the matter?

The Parliamentary Secretary to the Minister of Defence (Shri Fatesingh Rao Gaekwad): (a) No special provision has been made, nor any funds allocated, in the Second Five Year Plan specifically for the warfare of ex-servicemen. They, along with other citizens of the country, derive equal benefit from the various welfare schemes in the Plan.

(b) No.

(c) Does not arise.

Shri B. S. Murthy: May I know what is the special responsibility of the Defence Ministry as far as ex-servicemen's welfare is concerned?

The Minister of Defence (Shri Krishna Menon): This Ministry has